

course of payment during the year ending the 31st day of March, 1963, in respect of 'Defence Capital Outlay'."

DEMAND NO. 144—CAPITAL OUTLAY OF THE DEPARTMENT OF ATOMIC ENERGY

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1963, in respect of 'Capital Outlay of the Department of Atomic Energy'."

15.39 hrs.

APPROPRIATION (No. 5) *BILL, 1962

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63."

The motion was adopted.

Shri B. R. Bhagat: I introduce† the Bill.

I beg to move:†

"That the Bill to authorise payment and appropriation of certain

further sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63 be taken into consideration."

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63 be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"That clauses 2, 3 and the Schedule stand part of the Bill".

The motion was adopted.

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

Shri B. R. Bhagat: I move:

"That the Bill be passed".

Mr. Deputy-Speaker: The question is:

"That the Bill be passed".

The motion was adopted.

15.41 hrs.

CUSTOMS BILL

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): I beg to move:

"That the Bill to consolidate and amend the law relating to

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†Introduced/moved with the recommendation of the President.